

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.116
IB- 411/ ND)/2020

IN THE MATTER OF:

CSII India Private Ltd

Vs.

Telexcell Information Systems Ltd

...OPERATIONAL CREDITOR

.. CORPORATE DEBTOR

SECTION

Sec- 9 IBC, 2016

Order delivered on 17.02.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Kshitiz Karjee and Mr. Mrinal Agarwal, Advocates for Applicant

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for the Operational Creditor is present. As seen from the previous order dated 6th January, 2021, the Corporate Debtor was present and time was sought for filing reply, but no reply has been filed. It is noted that the Respondent after causing appearance and seeking time for filing reply, did not appear.

It appears that the Respondent is not interested to pursue the matter. Therefore, the Respondent is proceeded **Ex-Parte**.

For the purpose of protecting the interest of the Operational Creditor and other Creditors, it is necessary to resort to the rule 11 of the NCLT Rules, 2016

contd.

and issue an ad-interim injunction against the CD with the direction that moveable & immoveable assets shall be not transferred or encumbered till further orders.

A copy of this order shall be obtained by the Counsel for the Operational Creditor for sending it to the CD for information and compliance.

The matter is listed for making final submissions. In the meantime, the Operational Creditor may file the Notes on submissions containing two pages.

List the matter on 26.3.2021.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit (Court-III)

17.2.2021

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